

[Shri C. M. Stephen]

We need not go into the merit of the case now. Mr. Speaker has ruled that the Adjournment Motion is admissible. Therefore, it has become the property of the House. You may kindly ask the House whether leave is to be granted or not to be granted. When once the House grants leave, we will proceed to the discussion of the matter.

SHRI VAYALAR RAVI: I ask for leave of the House to move my adjournment motion.

MR. DEPUTY-SPEAKER: Is leave to move the motion opposed?

SOME HON. MEMBERS: We oppose it.

MR. DEPUTY-SPEAKER: As the leave is opposed, I ask members who are in favour of leave being granted to rise in their places.

I find that there are more than 50 Members who are in favour. Leave is granted. The Adjournment Motion will be taken up at 4 P.M. today.

13.09 hrs.

PAPERS LAID ON THE TABLE

STATEMENT RE. NEWS ITEM IN ORGANISER

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): On behalf of Shri Jagjivan Ram, I beg to lay on the Table in pursuance of an assurance given by him on the 29th July, 1977 a statement (Hindi and English versions) about the matter raised by Shri Subramaniam Swamy, M.P. in connection with a news item which appeared in the *Organiser* (Delhi) of 27th June, 1977 entitled "Sub-standard MIG Engines cleared during the Emergency."

[Placed in library. See No. LT-1459/77].

REVIEW & ANNUAL REPORT OF HINDUSTAN INSECTICIDES LTD. FOR 1976-77

पेट्रोसियम तथा रसायन और उर्वरक

मंत्रालय में राज्य मंत्री (श्री जगजिवन राम) :

श्री श्री हेमवती नन्दन बहुगुणा की ओर से

कम्पनी अधिनियम, 1956 की धारा 619क

की उपधारा (1) के अन्तर्गत निम्नलिखित पत्रों (हिन्दी तथा अंग्रेजी संस्करण) की एक-एक प्रति सभा पटल पर रखता हूँ:-

(एक) हिन्दुस्तान इन्सेक्टिसाइड्स लिमिटेड, नई दिल्ली के वर्ष 1976-77 के कार्य-करण की सरकार द्वारा समीक्षा।

(दो) हिन्दुस्तान इन्सेक्टिसाइड्स लिमिटेड, नई दिल्ली का वर्ष 1976-77 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियाँ।

[Placed in library. See No. LT-1460/77]

REVIEWS ANNUAL REPORTS AND STATEMENTS

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research for the year 1975-76 together with the Certified Accounts and the Audit Report thereon, under rule 45 read with rule 44(d) of the Memorandum of Association and Rules of the Indian Council of Historical Research.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.

[Placed in library. See No. LT-1461/77].

(2) (i) A copy of the Annual Report of the Indian Institute of Technology, Delhi, for the year 1976-77.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Delhi, for the year 1976-77.

(iii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (i) above.

[Placed in library. See No. LT-1462/77].